

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2018
(F.No.14/08/2018/NCLAT/UR/733)

In the matter of:

Shri Gurudatt Sugars Marketing Pvt. Ltd. Appellant

Versus

Vijayanagar Sugar Pvt. Ltd. Respondent

Appearance: Shri Manu Mishra, Advocate for the Appellant.

04.09.2018

Heard the learned Lawyer appearing for the Appellant.

2. Learned Lawyer for the Appellant submitted that as per the report of the Office, the appellant has not removed the defect Nos.2 and 3. He further submitted in pursuant of that, he filed a petition for condonation of delay, which is on the record. He further submitted that so far page Nos.260 to 270 is concerned he has already removed that defect and page Nos.252 and 257 are concerned, he has filed a fresh copy of page No. 257, but so far page No. 252 is concerned, learned Counsel submitted that since the copy of that page was supplied by the Opposite Party, that is why the original is not with him, so, he shows his inability to file the fresh copy of page No.252 and also prays to ignore that defect.

3. Considering the submissions made by the learned Lawyer appearing for the Appellant and considering the fact that so far defect No.2 is concerned, the Appellant has filed a petition for condonation of delay and he has already filed a fresh copy of page No.257 and 260 to 270 and for page No.252 it is submitted by the learned Counsel that the original is not with him because the same was filed by the

Opposite Party. So, considering these fact, to that extent defect is ignored.

4. Place the matter before the Hon'ble Bench on 06.09.2018 for hearing.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar